

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-346(PB)/2017**

**IN THE MATTER OF:**

M/s. Ashtech Buildpro India Pvt. Ltd.

.....Petitioner

v.

M/s Ambienace Pvt. Ltd.

.....Respondent

SECTION : Under Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (Judicial)**

For the Applicant / Petitioner : Mr. Achin Goel, Mr. Shashwat Singh Gaur,  
Mr. Harshit Kumar, Advs.

For the Respondent : Mr. Arvind Nayar, Ms. Megha Sharma, Advs.

**Order**

Learned Counsel for the petitioner states that the matter has been amicably settled. Therefore, the petition be dismissed as withdrawn. We order accordingly.

Sd/-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-  
R. VARADHARAJAN  
Member (Judicial)

07.12.2017  
V.Sethi